

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
RAJYA SABHA
UNSTARRED QUESTION NO. 1029
ANSWERED ON 9th DECEMBER, 2025**

Enforcement of Benami Property Law in Maharashtra

1029: Dr. Fauzia Khan:

Will the Minister of Finance be pleased to state:

- a) The number of investigations initiated under the Prohibition of Benami Property Transactions Act, 1988 in the State of Maharashtra in the last three years, year-wise;
- b) the number of cases disposed of, including convictions, confiscations and appeals pending;
- c) Whether the ministry maintains district-wise data on attachments and disposals in the State of Maharashtra; and;
- d) The measures adopted to strengthen enforcement and ensure timely adjudication, given that publicly available figures focus largely on attachment values rather than outcomes?

ANSWER

MINISTER OF STATE IN MINISTRY OF FINANCE
(SHRI PANKAJ CHAUDHARY)

(a): Details in respect of the number of investigations initiated under the Prohibition of Benami Property Transactions Act, 1988 in Maharashtra in last 3 years is as under -

FY	No. of cases in which notice u/s 24(1) of the PBPT Act, 1988 has been issued
2022-23	88
2023-24	109
2024-25	163

(b): Details with respect to the number of cases disposed of, including convictions, confiscations and appeals pending is as under -

FY	No. of cases disposed off/order passed u/s 24(4) of the PBPT Act, 1988	No of confiscation cases	No. of cases in which prosecution has been filed	No. of pending references to Adjudicating Authority	No. of Appeals pending before Appellate Tribunal and High Court
2022-23	926	91	0	45	740
2023-24	48	870	6	48	17
2024-25	164	7	2	189	36

(*However, there has been no reported case of conviction in the State of Maharashtra as yet.)

(c): The details regarding attachments and disposals of properties are not maintained at the ministry level. However, they are maintained in the respective Benami Prohibition Units.

(d): With a view to bridge the gaps and put in place appropriate effective legislation, the existing Act was amended through Benami Transactions (Prohibition) Amendment Act, 2016, and came into force w.e.f. 1st November 2016. The amended Act defines benami transactions and benami property. It provides for consequences of entering into a prohibited benami transaction, which includes attachment of the benami property, confiscation and prosecution of both the benamidar and the beneficial owner.

Further, to align with the Government's vision of Digital India, E-Tribunal system was launched on 24.10.2024 in authorities under Department of Revenue (i.e. Appellate Tribunal (SAFEMA), New Delhi, Adjudicating Authority under PMLA and Offices of Competent Authority & Administrator under (SAFEMA/NDPSA/PBPTA). E-Tribunal system is designed to refer all the cases to the Concerned Authorities in a time efficient manner. It enables litigants, advocates and judges to access case information, file petitions, and submit documents electronically. E- Tribunal System also helps to manage and monitor timely adjudication of the cases.

Central Board of Direct Taxes has set up 24 Benami Prohibition Units across India for taking effective action under the Benami Act.

Since amended Act came into force, 9361 properties, valued over Rs.28070 crores have been provisionally attached till 31.03.2025 and 358 prosecutions have been launched.

**